

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH**

SERVICE TAX APPEAL NO.86718 OF 2018

[Arising out of Order-in- Appeal No.PK/43-44/MC/2018 dated 31.03.2018 passed by the Commissioner of CGST and Central Excise (Appeals-II), Mumbai]

MS P N WRITER & CO PVT LTD

105, Dr. B Ambedkar Road Next to Volats Nagar,
Kalachwokya, Mumbai-400033

Appellant

Vs.

**COMMISSIONER OF CGST AND CENTRAL
EXCISE-MUMBAI CENTRAL**

4th Floor, C.Ex, Building, Churchgate, Mumbai-
400020

Respondent

Appearance:

Present for the Appellant: Mr.D.H.Nadkarni, Advocate

Present for the Respondent: Mr.Arun Bhaskar, Authorised Representative

CORAM:

HON'BLE AJAY SHARMA, MEMBER (JUDICIAL)

HON'BLE PULLELA NAGESWARA RAO (TECHNICAL)

FINAL ORDER NO.85754/2026

Date of Hearing/Decision: **15.06.2026**

PER:CORAM

Learned Counsel appearing for the appellant submitted that the appellant had applied for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the competent authority and the said authority has already issued a discharge certificate in the form of SVLRDS-4 on 25.02.2020 for full and final settlement of the dues. Learned Counsel therefore prays for withdrawal of appeal.

2. In view of above, the appellant is permitted to withdraw the appeal and the same is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)**

**(AJAY SHARMA)
MEMBER (JUDICIAL)**

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